and lands have whose houses persons been acquired but also to provide employment to the displaced persons or at least one member each of the displaced families in the factory. But in this case, the displaced persons have not been benefited in the matter of recruitment in the factory, so much so that out of the total recruitment made, only 20 per cent people belong to the Gorda District.

I, therefore, draw the attention the Ministar of Communications towards giving priority to the people of Gonda in the matter of service and demand that in future only the people of Gonda should be recruited in the factory so that the objective of the factory is achieved.

## (vii) Need to take steps for the proper functioning of Kolar Gold Mines to avoid its closure

DR. V. VENKATESH (KOLAR): Mr. Deputy-Speaker, Sir, it is a matter of great concern that the gold mines located in Kolar Gold Fields have been incurring losses for the last several years. The gold mines which are among the deepest in the world are incurring losses due to improper management and the purchase of gold by the Government of India at a throwaway Price. The huge losses of the mined are going to result in the closure of these mines. These mines are operated and owned by a public sector undertaking, Bharat Gold Mines Ltd. (BGML). Nearly a lakh of workers earn their livelihood by working these mines. The closure of these mines will throw all of them out of employment. Therefore, it is necessary to improve the working of the management as well as mining activities in these mines. The Policy of the Government of India is to the interests of the working class at any cost. Therefore, the proper functioning of thise mines needs an urgent attention of the Government. The Kolar Gold Mines should be modernised and all basic amenities that are needed should be provided immediately.

taken to Adequate steps should be of gold from procure quantity more

BGML. The existing prices paid for the gold should be revised so that the BGML. does not incur losses on that account. I request the hon. Minister to take urgent steps in this regard and save the mines from sickness and closure.

12,26 hrs.

DEMANDS FOR GRANTS (GENE-RAL), 1985-86-Cont d.

[English]

## Ministry of Agriculture and Rural Development

MR. DEPUTY SPEAKER: House will now take up discussion and voting on demand Nos. 1 to 8 relating to the Ministry of Agriculture and Rural Development for which 8 hours have been allotted.

Hon, members Present in the House whose cut motions to the demands for Grants circulated may, if they desire have been to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions only will be treated as moved.

A list showing the serial numbers of cut motions moved will be put up on the Notice Board shortly. In case any member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table without delay.

## Motion be moved

"That the respective sums not exceeding the amounts on Rev-Account and Capital enue Account shown in the Fourth column of the Order Paper President be granted to the out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending 31st days of March, 1986 in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 8 relating to the Ministry Agriculture and of Development."

<sup>\*</sup>The speech was originally delivered in Kannada.